

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

20.

**IA-2198(MB)2024 IN
C.P. (IB)/37(MB)2018**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Gandhar Oil Refinery Ltd

Vs.

Siddheshwar Industries Pvt. Ltd

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

IA-2198(MB)2024

1. Mr. Abhishek Devgan, Ld. Counsel for the Applicant present through VC. Mr. Sidheshwar N. Biradar, Ld. Counsel for the Respondent present physically.
2. Ld. Counsel for the Respondent seeks time to file reply. Counsel for the Respondent is directed to file reply within three weeks with a copy served upon the other side two days in advance of the next date of hearing.
3. List this matter for further consideration on **13.08.2024**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
KISHORE VEMULAPALLI
Member (Judicial)**